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MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
NEW DELHI: DATED THE 12th DECEMBER, 1978.

C O R R I G E N D U M
N O T I F I C A T I O N
(I N C O M E T A X)

No. 2011 (F.NO. 197/58/77-IT(AI): In exercise of the powers conferred by clause (iv) of sub-section (23C) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby amends its Notification No. 2209 (F.NO. 197/58/77-IT(AI)) dated 4th March, 1978 as under:-

FOR "Indian Naval Association Fund"
HEAD "Indian Naval Amenities Fund".

Sd/-
(M. SHASTRI)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To
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Copy to:-

1. Shri T.K. Chatterjee, Commander, I.N. Treasurer, I.N. Amenities Fund, Naval Headquarters, New Delhi, with reference to his letter dated 12th October, 1978.
2. Commissioner of Income-tax, Delhi-II, New Delhi, with reference to Department's Notification No. 2209 (F.NO. 197/58/77-IT(AI)) dated 4.3.78 and his letter No. CIT. II/14/77/12975 dt. 5.12.77.
3. All Commissioners of Income-tax.
4. Directors of Inspection (IT)/(R&S)/(P&FR)/(Inv.), New Delhi.
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Handwritten signature
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* SHARMA *